

(A1)

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

Contempt Petition No. 201 of 1993

IN

Original Application No. 351 of 1992

Pradeep Kumar Saxena Applicant

Versus

Sr. A.N. Shukla, Chairman,
Railway Board, Rail Bhawan
New Delhi & others Respondents

Hon'ble Mr. S.N. Prasad, Judicial Member
Hon'ble Mr. V.K. Seth, Admin. Member

(By Hon. S.N. Prasad, Judicial Member)

Shri S.G.A. Khan learned counsel for the respondents is present and has filed power on behalf of respondent No. 1 to 4. He has also filed a copy of the order passed by Hon'ble Supreme Court dated 16.12.93 whereby the operation of impugned order has been stayed by the Hon'ble Supreme Court. Thus, further proceedings against the respondents need not be proceeded with. Thus, this being so this contempt petition No. 201/93 having been stands infructuous and dismissed and notices issued to the respondents are hereby discharged.

2. The applicant shall be at liberty to move fresh contempt petition in accordance with the ^{of the decision of} out come S.L.P. filed before Hon'ble Supreme Court, ^{if required.}


V.K.
Admin. Member


S.N. Prasad
Judicial Member

Girish/-

Lucknow; Dated 7.2.94

7.2.94